

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF XRBIA NORTH HINJEWADI
DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	XRBI North Hinjewadi Developers Private Limited
2.	Date of incorporation of corporate debtor	29/08/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2006PTC128984
5.	Address of the registered office and principal office (if any) of corporate debtor	MANTRI HOUSE, 1ST FLOOR, 929, F.C. ROAD, PUNE, Maharashtra, India, 411004
6.	Insolvency commencement date in respect of corporate debtor	02/01/2025 (Copy of order received on 07/01/2025)
7.	Estimated date of closure of insolvency resolution process	05/07/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Vijay Jeswani, Reg. No: IBBI/IPA-001/IP-P-02891/2024-2025/14432
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ground Floor, Plot No. 21, Sheela Nagar, Gittikhadan, Katol Road, Nagpur, Maharashtra-440013. Email: jeswanisanjay007@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Level 15, Dev Corpora, Eastern Express Hwy, Thane West, Mumbai, Maharashtra 400601 Email: xrbianorth.ibc@gmail.com
11.	Last date for submission of claims	20/01/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the XRBI North Hinjewadi Developers Private Limited on January 02, 2025 (Copy of order received on January 07, 2025).

The creditors of XRBIA North Hinjewadi Developers Private Limited, are hereby called upon to submit their claims with proof on or before January 20, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 09-01-2025

Place: Mumbai

Sanjay Vijay Jeswani,

Reg. No: IBBI/PA-001/IP-P-02891/2024-2025/14432,

AFA Validity: 30th June, 2025.